

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT)(Ins) No. 626 of 2020**

**In the matter of:**

**M/s. KVR Industries Pvt. Ltd.**

**...Appellant**

**Vs.**

**M/s. P.P. Bafna Ventures Pvt. Ltd.**

**....Respondent**

**Present:**

**For Appellants: Mr. Yogesh Kumar Jagia, Mr. Vikram Pooserla and Mr. Aahama Madhyala, Advocates**

**For Respondents: Mr. S. Niranjan Reddy, Senior Advocate, Ms. Malvika Kalra and Mr. Pranav Sarthi, Advocates**

**ORDER**  
**(Through Virtual Mode)**

**27.08.2020:** At request of Mr. S. Niranjan Reddy Learned Senior Advocate for filing of Reply/Response of the Respondent ten days time is granted from today. The Learned Counsel for the Respondent is directed to serve a copy of Reply/Response of the Respondent to the Learned Counsel for the Appellant three days before the next date of hearing. Thereafter, Rejoinder, if any, of the Appellant can be filed within three days.

The Registry is directed to list the matter on **18<sup>th</sup> September,2020.**

**[Justice Venugopal M.]**  
**Member (Judicial)**

**[Kanthi Narahari]**  
**Member (Technical)**

sr/md